

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-102**  
IB-2039/ND/2019  
New IA-2089/2024

**IN THE MATTER OF:**

Suraksha Asset Reconstruction Ltd.

**.....Applicant**

**Vs.**

M/s Noida Medicare Centre Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Ms. Ritu Rastogi, Advocate Eshna Kumar and  
Akshat Maheshwari

**ORDER**

**New IA-2089/2024:-**

This is the 1<sup>st</sup> progress report filed by the RP for the period 17.01.2023 to 31.12.2023. Heard Ld. Counsel for the RP and RP in person. The progress report so filed is taken on record with just exceptions. With these observations, the present **IA is disposed off.**

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**